## GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:521 ANSWERED ON:13.08.2012 RESTRICTION ON IMPORT Siddeswara Shri Gowdar Mallikarjunappa

## Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has imposed restrictions on the import of used and worn clothes;
- (b) if so, the details thereof;
- (c) whether some industrial houses have been illegally importing used and worn clothes in the name of other items which are free for import in connivance with officials;
- (d) if so, the details thereof;
- (e) the details of cases that have been registered by the Government in the matter so far; and
- (f) the steps being taken by the Government to check this malpractices?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a): The import of worn clothing and other worn articles is 'restricted' under the provisions of Foreign Trade Policy.
- (b) to (e): No such case of illegal import of used and worn clothing by Industrial houses in connivance with officers has come to notice. However, as per details received from Department of Revenue (CBEC), in 2009-10 there was 1 case with seizure of goods worth Rupees 0.75 lakh, in 2010-11 there were 3 cases with seizure of goods worth Rupees 3.42 lakh and in 2011-12 (upto June, '11) there have been 2 cases with seizure of goods worth Rupees 179.05 lakh.
- (f): All field formations of Customs including Directorate of Revenue Intelligence have been sensitized to thwart and prevent any attempt of illegal import of used and worn clothing.